

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.406/2002

Friday, this the 15th day of February, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. M.P. Singh, Member (A)

Raj Kumar Solanki
WZ-17, Badiyal
Palam Village
New Delhi -45

..Applicant

(By Advocate: Shri Anil Srivastava)

Versus

1. The Director (Education)
Govt. of NCT of Delhi
Old Secretariat
Delhi

2. Principal Secretary (Education)
Govt. of NCT of Delhi
Old Secretariat
Delhi

..Respondents

O.R.D.E.R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):

We have heard Shri Anil Srivastava, learned counsel for applicant on the grievances of the applicant which has led him to file the present OA. He has submitted that the Administrative Officer, Distt. South West in the office of the Dy. Director of Education had issued Memorandum dated 4.1.2000 to the applicant (Annexure-4) showing that he has been nominated vide letter dated 16.12.1999 for appointment to the post of Physical Education Teacher (PET) on provisional basis ¹⁸ and subject to usual terms and conditions. The applicant was required to bring the necessary educational certificates and to fulfil other formalities. Learned counsel for applicant has submitted that in pursuance of the aforesaid Memorandum dated 4.1.2000, the applicant has submitted the necessary certificates and made several representations but of no avail. The copies of these

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 letters/representations are given in Annexures 5 to 8. We note from Annexure-7 that the applicant had also made a representation to respondent 2 in connection with his appointment to the post of PET on 20.9.2000. Learned counsel has submitted that till date, the applicant has not been appointed, nor any reasons given for rejecting his candidature at this late stage, although other candidates, including his junior, have already been appointed by the respondents.

2. Noting the above facts and submissions, including the Memorandum dated 4.1.2000, followed by the letters sent by the applicant to the respondents to consider his case for appointment as PET, we consider it appropriate to dispose of the present application with the following directions:-

The respondents, in particular respondent No.1, shall consider the facts and issues raised in the present application with reference to the Memorandum issued from his office dated 4.1.2000 and pass a reasoned and speaking order with regard to the applicant's claim for appointment as PET, as expeditiously as possible, and in any case, within a period of one month from the date of receipt of a copy of this order, with intimation to the applicant. He shall also consider the various documents annexed by the applicant with this OA and also afford a personal hearing to the applicant before passing the speaking order. No order as to costs.

3. Let a copy of this application be also sent to the respondents for necessary action as above.


 (M.P. Singh)
 Member (A)


 (Mrs. Lakshmi Swaminathan)
 Vice Chairman (J)

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